

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Original Application No.26/2019

IN THE MATTER OF:-

Abhay Dahiya & Ors.

.....Applicant(s)

Versus

State of Haryana

.....Respondent(s)

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Placed:- Chandigarh
Dated: 24/02/2020


(Dr. Amit Kumar Agrawal)
Secretary to Government Haryana,
Urban Local Bodies Department.

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**Status report of Dr. Amit
Kumar Agrawal, Secretary to
Government Haryana, Urban
Local Bodies Department on
behalf of the State of Haryana.**

Respectfully showeth:-

I, the above named deponent do hereby solemnly affirm and state as under:-

1. That the instant status report is being filed in view of the directions dated 25.11.2019 passed by this Hon'ble Tribunal in the above mentioned Application.
2. That the Principal Bench of Hon'ble National Green Tribunal, New Delhi has passed the directions on dated 25.11.2019, the operative part pertaining to the Urban Local Bodies Department is reproduced as under:-

"XXX

XXX

XXX

6. We are thus of the view that a clear policy needs to be in place for regulating the functioning of road side restaurants/establishments generating solid and liquid waste and also drawing ground water. Whatever there is violation of law, action needs to be taken promptly by way of stopping the illegal activity and recovering compensation



on "Polluter Pay" principle and prosecuting the violators. Such a policy needs to be framed by involvement of all concerned departments, to be coordinated by the Chief Secretary. It is unfortunate that administration gives long timelines which amounts to showing lip sympathy to the cause of environment and public health and failure of responsibility. Clean environment is a fundamental right of citizens and inalienable duty of the State. Unfortunately, there is failure to realize and perform such duty.

7. We find it difficult to accept the statistics given in the report particularly with regard to generation of domestic effluent and solid waste. The report does not mention the action taken for regulating/prohibiting illegal drawl of ground water and computation of environment for violation of environmental norms.

8. Accordingly, we direct as follows:

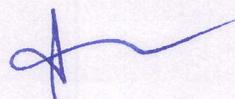
i. the Chief Secretary, Haryana may call meeting of all concerned Departments for a holistic policy in the matter within one month from today."

3. That in compliance to the aforesaid directions issued regarding regulating the functioning of road side restaurants/establishments generating solid and liquid waste and also drawing ground water. The matter to draft a holistic policy on the said matter was examined in detail and the various informations from the relevant Departments have been collected. After due examination, a meeting was held with all the stakeholder departments on 04.02.2020 under the Chairmanship of Chief Secretary to Government of Haryana to discuss the matter regarding preparation of draft notification



for the said holistic policy in which the following Administrative Secretaries/ Head of the Department were invited:-

- i. Additional Chief Secretary to Govt. Haryana, Public Health Engineering, Department.
 - ii. Additional Chief Secretary to Govt. Haryana Finance and Planning Department.
 - iii. Principal Secretary to Govt. Haryana, Development and Panchayats Department.
 - iv. Principal Secretary to Govt. Haryana, Town & Country Planning Department.
 - v. Chief Administrative, Haryana Shehari Vikas Pardhikaran.
 - vi. Chairman, Haryana State Pollution Control Board.
 - vii. Member Secretary, Haryana State Pollution Control Board.
4. That after detailed discussions on all the aspects relating to the proposed policy, a draft policy for regulating the responsibilities for disposal of waste generated by restaurants/Dhabas/Hotels/Motels/marriage palaces/other establishments generating solid, liquid waste and drawing ground water has been prepared by the State of Haryana.
5. That with purpose of making operational of the draft policy the same has been hosted on the official website of the Department of Urban Local Bodies Department i.e. <http://ulbharyana.gov.in> by way of public notice for the valuable comments/suggestions of the general public, if any, alongwith a request to send the requisite written comments/suggestion on the email of the department i.e. sde1ngtdulb@yahoo.com by 09.03.2020 positively.



6. That after receiving the requisite comments from the general public, the received comments/suggestions of the general public will be examined and after due examination and consideration, the genuine comments/suggestions will be incorporated in the said draft policy keeping in view the interest of general public as well as of the stakeholder departments (a copy of the said notice dated 24.02.2020 to be published through Public Relation and Language Department Haryana, being Nodal Agency for publication is annexed herewith as Annexure R-1 for the kind information of this Hon'ble National Green Tribunal).
7. That thereafter, a holistic policy for regulating the functioning of road side restaurants/Dhabas/Hotels/Motels/marriage palaces/other establishments generating solid liquid waste and drawing ground water will be drafted and the same will be submitted to the competent authority for approval and after getting the due approval, the same will be notified.
8. That in view of the above, it is humbly submitted that the State of Haryana and Department of the Deponent is making sincere efforts to ensure the compliance of the directions dated 25.11.2019 of this Hon'ble National Green Tribunal with letter and spirit.

Placed:- Chandigarh
Dated: 24-02-2020

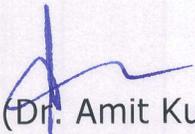

(Dr. Amit Kumar Agrawal)
Secretary to Government Haryana,
Urban Local Bodies Department.

Verification:-

Verified that the content of para 1 to 8 above are true and correct to my knowledge derived from official record. No part of it is false and nothing has been concealed therein.

Placed:- Chandigarh

Dated: 24-02-2020


(Dr. Amit Kumar Agrawal)
Secretary to Government Haryana,
Urban Local Bodies Department.



To,

Directorate of Information,
Public Relations & Languages,
Haryana, S.C.O. No. 200, 201,
Sector 17 C, Chandigarh.

Memo No: SDE-I/NGT /DGULB/2020 471

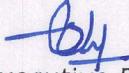
Date: 24.02.2020

Subject: Public Notice

On the subject cited above.

1. Please find enclosed herewith public notice with request to publish the same in two leading National News Papers (One in English and Hindi) on or before 25.02.2020.
2. You are further requested to submit the BT bill in favour of Director General, Urban Local Bodies Department, Haryana.

DA: As Above.


Executive Engineer-I,
for Director General, Urban Local Bodies,
Haryana, Panchkula.

CC:

1. PA to W/ACS, ULB for kind information of W/ACS, ULB, Haryana.
2. PA to W/DGULB for kind information of W/DGULB, Haryana.
3. Steno to W/CE for kind information of W/CE (HQ).

PUBLIC NOTICE

Urban Local Bodies Department, Haryana

In compliance of the directions of Hon'ble NGT, a draft policy for regulating the responsibilities disposal of waste generated by restaurants/Dhabas/Hotels/Motels/Marriage places/other establishments generating solid, liquid waste and drawing ground water has been prepared by the Govt. The draft policy is hosted on the website <https://ulbharyana.gov.in> for your valuable comments/suggestions, if any. You can send your written comments/suggestions on email sde1ngtdulb@yahoo.com by 09.03.2020 positively. The same may be considered before the finalization of the Policy.

-sd-

**Director General,
Urban Local Bodies, Haryana
Panchkula**

